

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 34 of 2014

Dated : 23rd January, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

In the matter of

Delhi Metro Rail Corporation Ltd.	... Appellant(s)
Versus	
Delhi Electricity Regulatory Commission & Ors.Respondent(s)

Counsel for the Appellant(s) : Mr. Chandan Kumar
Mr. Puneet Garg (Rep.)

Counsel for the Respondent(s) : Mr. Hasan Murtaza for R.3 & 4
Mr. Krishnendu Datta
Mr. Arav Kappor for R.5

ORDER

Admit. Issue notice. Mr. Manu Seshadri takes notice on behalf of Respondent No.1 and Mr. Hasan Murtaza takes notice on behalf of Respondent Nos. 3 & 4 and Mr. Datta takes notice on behalf of Respondent No. 5. Notice be issued to the other Respondents returnable on 07.03.2014. Dasti service is permitted. Registry is also directed to issue notice to the other Respondents.

Post the matter on **07.03.2014**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson